103

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Reserve Bank of India (RBI) has reported that women entrepreneurs can approach banks for financial assistance for any viable productive proposal and they are expected to extend credit to them as part of their priority sector lending on concessional terms. However, the present system of data reporting by scheduled commercial banks on advances granted by them to priority sector does not generate the information asked for.

(b) and (c) In terms of the guidelines issued by RBI to all scheduled commercial banks for Central Government does not set up spinning advances to priority sector, all loan applications upto a limit of Rs. 25,000/should be disposed of within a fortnight and those for over Rs. 25,000/-within 8 to 9 weeks.

पैप्सी कोसा दुवारा बाजार में प्रवेश के लिए औपचारिकताओं का परा किया जाना

3442. डा. अंबरार अहमद : क्या साच प्रसंस्करण उद्योग मंत्री यह बताने कपा करोंगे कि पैप्सी कोला द्वारा बाजार में प्रवेश के लिए सभी औपचारिकताएं प्री कर दी गई है ?

बस्त्र मंत्री, साथ में खाध प्रसंस्करण उद्योग मंत्रालय का अतिरिक्त प्रभार यादव) : मैं पैप्सी फुड्स प्राइवेट लिमिटेड को संसाधिक आल्/अन्न से बने आहार, साफ्ट-डिंक कान्संट्रेट और संसाधित फल/सब्जी उत्पाद तैयार करने के लिए कुछ शतों पर एक आशय-पत्र मंज्र किया गया है। सरकार इन शर्ती को पूरा करने के बारे में समय-समय पर निगरानी रखती है।

Introduction of Decentralised Spinning **Units in Tamil Nadu**

3443. SHRI PRAGADA KOTAIAH: Will the Minister of TEXTILES be pleased to state

(a) whether Government propose to Introduce decentralised spinning units

with 24 spindles or more on the lines of Gandhigram in Madurai district in Tamil Nadu State with the assistance of the Khadi and Village Industries Commis-

- (b) if so, by when such proposal will be implemented; and
 - (c) if not, what are the reasons therefor?

THE MINISTER OF TEXTILES WITH ADDITIONAL CHARGE OF THE MI-NISTRY OF FOOD PROCESSING IN-DUSTRIES (SHRI SHARAD YADAV): (a)

(b) and (c) Question does not arise.

Primary Weavers' Co-operative Eligibility to get Loans from Nationalised Banks . and Commercial Banks

3444. SHRI PRAGADA KOTAIAH: Will the Minister of FINANCE be pleased to

- (a) whether Primary Weavers' Co-operatives, in the absence of getting credit from the district co-operative central banks in view of their ineligibility to secure refinance from NABARD will be allowed to obtain loans under the differential interest rate scheme from the Nationalised and commercial banks at par with Harijan and Women Cooperative Societies; and
 - (b) if so, the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) The Differential Rate of Interest (DRI) Scheme had been introduced to cater to the credit requirements of the weakest amongst the weaker sections by assisting in their efforts to improve their economic conditions through small ventures. The commercial banks are required to lend one per cent of their aggregate advance at as at the end of the previous year under the scheme. A person whose annual income from all sources is not more than Rs. 6400/- per annum in rural areas and not more than Rs. 7200/- in other areas is eligible for loans under the DRI Scheme.

105

Under the Scheme, a composite loan of Rs. decentralised sector provided he satisfies imposed by the foreign companies; eligibility criteria.

The individual weaver who satisfies the accept those conditions; above criteria laid down will be eligible to obtain loans under the Scheme.

Representation received from 0 Nidubrolu Primary Weavers' Co-operative Society Ltd.

3445. SHRI PRAGADA KOTAIAH: Will the Minister of FINANCE be pleased to state

- (a) whether representations have been received from Nidubrolu Primary Weavers' Cooperative Society Ltd. requesting Government to direct the nationalised banks to pay 5 per cent interest on their credit balances in their saving accounts with the banks; and
- (b) if so, what are the details of action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) National Bank for Agriculture and Rural Development (NABARD) has reported that a representation was received from Nidubrolu Primary Weavers' Cooperative Society Ltd., for payment of interest on the deposits kept by them with Guntur District Central Cooperative Bank Branch and Indian Bank at Ponnur. NABARD has taken up the matter with District Central Cooperative Bank and Reserve Bank of India to ensure that prescribed rates of interest are paid on deposits on the basis of interest rate directives of the Reserve Bank of India. In the terms of directive of Reserve Bank of India dated 27th December, 1985, Primary Cooperative Credit Society which is being financed by a commercial bank, is eligible to open Savings Bank Account with commercial banks and is entitled to 5 per cent Savings Bank interest.

Restrictions on Export of items manufactured with foreign collaboration

3446. SHRI YASHWANT SINHA: Will the Minister of COMMERCE be pleased to

- (a) whether it is a fact that while selling 6500/- can be sanctioned to borrower in the technology, a number of restrictions are
 - (b) whether it is also a fact that the country importing technology has no choice but to
 - (c) whether one such condition is that exports cannot be made to countries in which foreign collaborator has arrangements and/or manufacturing facilities;
 - (d) if so, what steps are contemplated by Government in this regard?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) to (d) With a view to ensuring that foreign collaboration proposals conform the policies of Government, the entrepreneurs are required to take note of the guidelines laid down by Government in negotiating proposals for import of technology. While issuing approvals for foreign collaboration, a set of standard conditions are also stipulated, which includes a condition that "export shall be permitted to all countries except where the foreign existing collaborator has licensing arrangement for manufacture; in the latter case, the countries concerned shall be specified". No deviation is normally permitted from these standard conditions, except in special circumstances. Moreover, a specific condition is also incorporated in the approvals that the entrepreneurs should make the approval letter a part of the foreign collaboration agreement to be executed by him and the foreign collaborator, and only those provisions of the agreement which are covered by the approval or which are not in variance with the provisions of that letter shall be binding on the Government of India, or the Reserve Bank of India.

Monitoring of Export Obligations of Companies

3447. SHRI YASHWANT SINHA: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that many a time export obligations are imposed at the time of issuing industrial approvals like industrial licences, foreign collaboration agreements, clearance under MRTP Act provisions, import of capital goods, etc.;